

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

Appeal No.19/252/PB/2018

IN THE MATTER OF:

Asra Infotech Pvt. Ltd.

.... Applicant/petitioners

Vs.

Registrar of Companies

.... Respondent

Order under Section 252 of the Companies Act

Order delivered on 12.02.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Sh. S.K. Mohapatra,

Hon'ble Member (T)

For the Applicant/petitioner : Shri Shobhan Mahanti, Adv.
Shri Rakesh Kumar, Company Secretary

For the ROC, Delhi : Mr. Manish Raj, Co. Prosecutor
For the Income Tax Deptt. : Ms. Lakshmi Gurung, Standing Counsel

ORDER

Learned Company Prosecutor seeks and is granted three weeks' time to file reply. Let reply be filed within three weeks with a copy in advance to the Counsel for the appellant.

Rejoinder, if any, be filed within a week thereafter with a copy in advance to the Counsel opposite.

List for arguments on 8th March, 2018.


(M.M.KUMAR)
PRESIDENT


(S.K. MOHAPATRA)
MEMBER(TECHNICAL)